

[Shri K. C. Pant]

Gazette of India dated the 5th August, 1967.

(ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1172 in Gazette of India dated the August, 1967.

(iii) The Customs and Central Excise Duties Export Draw-back (General) Forty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1173 in Gazette of India dated the 5th August, 1967.

(iv) The Customs and Central Excise Duties Export Draw-back (General) Fiftieth Amendment Rules, 1967, published in Notification No. G.S.R. 1174 in Gazette of India dated the 5th August, 1967. [Placed in Library. See No. LT-1382/67.]

REPORT OF MADRAS REFINERIES LIMITED, MADRAS

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): Sir, I beg to lay on the Table:—

- (1) A copy of the Report of the Madras Refineries Limited, Madras, for the Period 30th December, 1965 to 31st March, 1967 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1383/67.]

STATEMENT ON THE FLOOD SITUATION IN THE COUNTRY

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See No. LT-1384/67].

DELHI SPECIFIED FOOD ARTICLES (MOVEMENT CONTROL) SECOND AMENDMENT ORDER, 1967

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): I beg to lay on the Table a copy of the Delhi Specified Food Articles (Movement Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1192 in Gazette of India dated the 3rd August, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1385/67.]

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) G.S.R. 1082 published in Gazette of India dated the 22nd July, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (2) G.S.R. 1112 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (3) The Indian Police Service (Uniform) Amendment Rules, 1967, published in Noti-